

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 5066
TO BE ANSWERED ON: 05.04.2017

CYBER LAWS

5066 SHRIMATI RANJANBEN BHATT:

Will the Minister of Electronics & Information Technology be pleased to state:-

- (a) whether cyber laws are not strict enough to compensate for the losses incurred by individuals immediately;
- (b) if so, whether the Government is considering to make the said laws stricter;
- (c) if so, the time by which it is likely to be done; and
- (d) if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI P.P. CHAUDHARY)

(a) and (b): The Information Technology Act, 2000 (with its amendments in 2008), provides comprehensive legal framework to deal with the present day cyber security breaches. Section 43 of the Act lists out various civil offences in which affected person can approach for the financial compensation. Further, section 43A of the Act specifically provides for compensation to the affected person in case of wrongful loss or wrongful gain arising out of data breach. Currently there is no proposal with the Government to amend the IT Act, 2000.

(c) and (d): Do not arise.
